

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-107**  
IA-3715/2020  
in  
IB-1411(ND)/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

**Vs.**

M/s. Indianroots Shopping Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 02.11.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

For the I. T. Deptt. :

: Mr. Zoheb Hossain, Advocate Sr. St. Counsel for Revenue, Mr. Parth Senwal, Advocate Jr. St. Counsel for Revenue, Mr. Pradeep Kumar Kanojia, Deputy commissioner of Income- Tax for R-2

**ORDER**

**IA-3715/2020:-**

Counsel for the Resolution Professional is present. Counsel for the I.T. Deptt., is present. Counsel for the I.T. Deptt., prayed for time for filing reply. At request time is enlarged with the direction to file reply within a week's time giving an advance copy to the other side. Thereafter within one week the counsel for the resolution professional will file rejoinder.

List the matter on 18.11.2020.

-sd-

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

-sd-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

MAMTA

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-107**

IA-4345/2020

In

IB-1411(ND)/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

**Vs.**

M/s. Indianroots Shopping Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 02.11.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

**ORDER**

**IA-4345/2020:-**

Counsel for the Resolution Professional is present. Counsel for respondent no. 2 is present. As seen from the previous order directions were given for handing over the vehicle and the laptop plus usage charges of the vehicle. However, the counsel for respondent no. 2 submitted that his client is ready to handover the vehicle and not the laptop for which he will pay money. As per the record the cost price of the laptop is Rs 97,194/-. In view of it, both the parties are directed to make submissions in detail on next date of hearing.

List on 11.11.2020.

—Sd—

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

—Sd—

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

MAMTA

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-107**

IA-4352/2020 & CA-182/2020

In

IB-1411(ND)/2018

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.

**Vs.**

M/s. Indianroots Shopping Ltd.

**....OPERATIONAL CREDITOR**

**....CORPORATE DEBTOR**

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 02.11.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC

For the Respondent/CD

For the Intervener/RP

For the I. T. Deptt.

:

: Mr. Hemant Gupta, Mr. Alok Sharma, R-1

: Ms. Prachi Johri, Mr. Vatasalya Kumar Adv. Along with Mr. Ashok Garg, RP, Mr. D. V. Gupta from the RP

: Mr. Zoheb Hossain, Advocate Sr. St. Counsel for Revenue, Mr. Parth Senwal, Advocate Jr. St. Counsel for Revenue, Mr. Pradeep Kumar Kanojia, Deputy commissioner of Income- Tax for R-2

**ORDER**

**IA-4352/2020 & CA-182/2020:-**


Counsel for the Resolution Professional is present. Counsel for the Excise & Taxation Deptt. along with Additional Commissioner viz., Mr. RBS Tewatia is present. Counsel for the I.T Deptt., along with the Deputy Commissioner Viz., Pradeep Kumar Kanojia is present.


After hearing the parties, it is directed that respondents will file a short affidavit within two weeks clearing their stand with regard to the payment of the

CIRP Cost and other expenses to the resolution professional. The affidavits shall be signed not below rank Under Secretary to the Govt of India.

The officers who have represented on behalf of the Operational Creditor are hereby exempted from appearance.

List the matter on 23.11.2020.

  
(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)